

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 16.02.2021

**THROUGH VIDEO CONFERENCING**  
**CAUSE LIST**

PRESENT: 1. Hon'ble Member (J), Shri Rajeswara Rao Vittalala  
2. Hon'ble Member (T), Shri Ashutosh Chandra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB) No. 389/BB/2019	For subjudice NCLAT for hearing  IA 41/2021 For direction of Respondents  IA 42/2021 for direction for impleading the process of Resolution Plan  IA 43/2021 - To restrain the CoC - CIRP	Sec 7 of I&B code 2016	M/s Skylark Ithaca Buyers Welfare Association	Joshua H Samuel, Advocate	M/s Skylark Mansions Pvt Ltd	Shri Ramanathan Bhuvane- shwari, IRP for IA 41/2021  Amrita Jain for IA 42/2021  Shristi widge for IA 43/2021

ADVOCATE FOR PETITIONER/s:

R. Bhuvaneshwari, RP

Shashi Kiran Shetty, Applicant in

IA No. 42/2021

Manu Kulkarni, Applicant in IA. 43/2021

ADVOCATE FOR RESPONDENT/s:

E. Respondent Nos. 1 & 5 in IA. 41/2021

**ORDER**

**The Bench has made the following order:**

Heard Smt. R. Bhuvaneshwari, learned Resolution Professional and Shri Shashi Kiran Shetty, learned Senior Counsel for the Applicant in I.A.No.42/2021 and Respondent No.1 to 3 in I.A.No.41/2021 and Shri Manu Kulkarni, learned Counsel for the Applicant in I.A.No.43/2021, through Video Conference.

**In I.A.No.41/2021**

Smt. R.Bhuvaneshwari, learned Resolution Professional, submits that notice has already been served on the Respondent Nos.1 to 3 and arguments are concluded so far as the Respondent Nos.1 to 3 is concerned.

Shri Manu Kulkarni, learned Counsel for Respondent Nos.4 & 5 wants short time to conclude their arguments. For the arguments of the Counsel, post the I.A.No.41/2021 on **22.02.2021**.

**In I.A.No.42/2021**

Order Reserved in I.A.No.42/2021.

Both the parties are directed to file brief written gist of arguments within a week.

**In I.A.No.43/2021**

Shri Manu Kulkarni, learned Counsel for the Applicant, requests to post the matter on 17.02.2021, as the Senior Counsel held up in other Court.

Post the case on **17.02.2021**, under the caption 'For Orders'.



**MEMBER (T)**



**MEMBER (J)**

Shruthi

Verified



Court Officer